

SHRI VAYALAR RAVI: Sir on point of order. Shri Raj Narain is of the Minister who has signed. Naturally, he is expected to make a statement, which he has done.

MR. SPEAKER: What is his point of order?

SHRI VAYALAR RAVI: Let me finish it. I am raising it under rule 199. Just now, Shri Raj Narain, a former hon. Minister, has made a statement, in which he said that the hon. Minister can substantiate all the allegations.... (Interruptions).

SHRI RAJ NARAIN: I have not said it.

MR. SPEAKER: He has not said that; he has quoted the papers.

SHRI RAJ NARAIN: I said "if the news which appeared in the papers is correct"; I do not know whether it is correct or not and from where the news came to the papers.

MR. SPEAKER: There is no point of order. Now, papers to be laid on the Table.

SHRI RAJ NARAIN: It is the duty of the Speaker....

SHRI L. K. DOLEY: Sir, I have a point of order.

MR. SPEAKER: What is the point of order?

SHRI L. K. DOLEY: My point of order is this. A famous jurist—I have forgotten his name—...

MR. SPEAKER: How is it a point of order?

SHRI L. K. DOLEY: I am coming to the point of order. I can quote the rule also. Law dissolves all contracts which are not for valuable consideration. So, a valuable consideration dissolves all laws. The question here is of such a nature that it over-rides all previous laws...

MR. SPEAKER***: It is not a point of order. Don't record.

PAPERS LAID ON THE TABLE

D.D.A. (PENSION) AMENDMENT RULES, 1978, ACCOUNTS AND REVIEW OF D.D.A. FOR 1975-76 ALONG WITH STATEMENT *re*. REASONS FOR DELAY IN LAYING THEM AND WATER (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT RULES, 1978

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table—

(1) A copy of the Delhi Development Authority (Pension) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 693 in Gazette of India dated the 27th May, 1978, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-2512/78.]

(2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1975-76 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(ii) Review by the Government on the Audit Report on the Accounts of the Delhi Development Authority for the year 1975-76.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers [Placed in Library. See No. LT-2513/78.]

(3) A copy of the water (Prevention and Control of Pollution) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 377 (E) in Gazette of India dated the 20th July, 1978, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-2514/78.]

SHRI EDUARDO FALEIRO (Mormugao) : I want to draw the attention of the House to the fact that these certified accounts of the Delhi Development Authority together with the Audit Report are being laid on the Table of the House 28 months after the close of the financial year.

I would not draw your attention to this but for the fact that the Committee on Papers to be laid on the Table of the House has passed severe strictures against DDA for having never—not even once during the twenty years of its existence—brought the accounts in time here. This becomes again relevant in the context of large-scale misappropriation and defalcation of funds by the officials of DDA. In the month of May about five senior officials were arrested for misappropriation and recently some more senior officials were suspended for defalcation of funds and in this context, I want to point out this fact to the House. Now the Accounts of 1975-76 is being laid on the Table of the House. It is long past its time. Apart from this, the accounts of 1976-77 are also due. What about that? Why this delay in spite of the severe strictures passed by the Committee of this House?

SHRI JYOTIRMOY BOSU (Diamond Harbour) : You have given a clear direction on several occasions that a statement showing the reasons for delay in laying the papers should be circulated earlier in order to enable the House to sit in judgement as to whether the reasons shown in the statement are acceptable to the House or not. We cannot be taken for a ride everytime. What is happening is, the directions coming from the Chair are being taken with a pinch of salt. We cannot be rendered totally infructuous.

MR. SPEAKER : Why this delay? Why is it that you have not given the reasons for the delay earlier?

SHRI SIKANDAR BAKHT : The DDA furnished the English version on 15th May, 1978 and the Hindi version

on 22nd June 1978. The delay occurred both in the preparation of the accounts as well as the audit. The Central Government appointed a Committee by the name of Baveja Committee in October 1977 for an assessment of the working of the DDA. One of the terms of reference to the Committee was to examine the reasons for the delay in laying on the Table of the Parliament, the Annual Administrative Report, and the Audit Report of the authority and to suggest ways and means to eliminate such delays. The Committee has submitted its report and the Government is going through it.

SHRI JYOTIRMOY BOSU : He has not said why the statement showing the reasons for the delay....

MR. SPEAKER : The very matter has been enquired into by the Baveja Committee.

SHRI JYOTIRMOY BOSU : You know, there are cases where the things have been delayed by 44 months, for instance, the Report of the Aligarh Muslim University. This is what is happening. The Committee on Papers to be laid on the Table....

MR. SPEAKER : This particular case was investigated by the Committee.

SHRI JYOTIRMOY BOSU : Looking into is very dangerous. As Mr. Raj Narain has said 'looking into' and 'doing' things are two different things. It is only looking into.

श्री राज नारायण (रायबरेली) : श्रीमान् पौडट् ब्राह्मण ऐकमप्लेनेशन । मैं दर्शन शास्त्र का विद्यार्थी हूँ । सांख्य दर्शन में पुरुष और प्रकृति दो की मान्यता है । पुरुष केवल दृष्टा है, प्रकृति नटी नाट्य करती है, सारी रचना करती है । तो हमारे महाशय जी बोल रहे थे वह पुरुष बन गये कि मैं केवल देखूंगा । तो हम ने उन को दर्शन की बात बता दी कि देखना और करना दो अलग चीज है ।

MR. SPEAKER : Mr. Ravindra Varma.

ANNUAL REPORT OF M.P. STATE DAIRY DEVELOPMENT CORPORATION FOR 1975-76 AND STATEMENT *re.* REASONS FOR DELAY IN LAYING THE REPORT AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : On behalf of Shri Surjit Singh Barnala, I beg to lay on the Table :—

(1) (i) A copy of the Annual Report (Hindi and English versions) of Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.

[Placed in Library. See No. LT—2515/78]

(2) (i) A copy of Notification No. G.S.R. 269(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1978 regarding the Order issued by the Central Government under the Essential Commodities Act, 1955 for securing the equitable distribution of Fertilisers, under sub-section (6) of section 3 of the said Act.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT—2516/78]

SHRI NIRMAL CHANDRA JAIN (Seoni) : The reasons given for the delay are monotonous.

SHRI RAVINDRA VARMA : The statement showing the reasons for the delay has already been placed on the Table of the House.

ANNUAL ACCOUNTS OF UNIVERSITY OF HYDERABAD FOR 1976-77 ALONGWITH STATEMENT *re.* REASONS FOR DELAY IN LAYING THE ACCOUNTS

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) : I beg to lay on the Table—

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 29 of the University of Hyderabad Act, 1974.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.

[Placed in Library. See No. LT—2517/78]

DELHI AGRICULTURAL PRODUCE MARKETING (REGULATION (GENERAL) RULES, 1978

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : On behalf of Shri Bhanu Pratap Singh, I beg to lay on the Table a copy of the Delhi Agricultural Produce Marketing (Regulation) (General) Rules, 1978 (Hindi and English versions) published in Notification No. F.6(1)/77-DAM in Delhi Gazette dated the 23rd March, 1978, under sub-section (6) of section 63 of the Delhi Agricultural Produce Marketing (Regulation) Act, 1976.

[Placed in Library. See No. LT—2518/78]

SHRI JYOTIRMOY BOSU : Will the hon. Education Minister enlighten the House as to what is the position with regard to the Annual Report of different national Universities. In fact, the